

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 95/MP/2017

Subject : Petition under Section 79 of the Electricity Act, 2003 in relation to disputes arising out of the Power Purchase Agreement dated 26.7.2016 between petitioner herein i.e. Welspun Energy Private Limited and Solar Energy Corporation of India Limited.

Date of hearing : 15.6.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Welspun Energy Private Limited.

Respondent : Solar Energy Corporation of India Limited.

Parties present : Ms. Pragya Ohri, Advocate, WEPL
Ms. Kanika Kumar, Advocate, WEPL
Shri Ankit Roy, Advocate, SECI
Shri Samir Mall, SECI
Shri Ramesh Kumar, SECI
Shri Abhinav Kumar, SECI
Shri Abhishek Ambarta, SECI

Record of Proceedings

Learned counsel for the petitioner submitted that the petitioner has filed an IA on 14.6.2017 seeking permission to implead Giriraj Renewables Private Limited (GRPL) as Petitioner No. 2 in the present petition and for directions to SECI to confirm and recognize the NCLT order. Learned counsel further submitted that the arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Learned counsel for SECI had no objection in this regard and requested for three weeks' time to file reply to the IA filed by the petitioner.

2. After hearing the learned counsel for the petitioner, the Commission directed to issue notice to the respondent on the IA.

3. The Commission directed the petitioner to serve copy of the IA on the respondent immediately, if already not served. The respondent was directed to file its reply by

14.7.2017, with an advance copy to the petitioner, who may file its rejoinder, if any, by 21.7.2017. The Commission directed the parties that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Commission directed that the interim direction given in Para 4 of the RoP dated 9.5.2017 shall be continued till the next date of hearing.

5. The petition and IA shall be listed for hearing on 10.8.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**